

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27268/2019

(Arising out of impugned final judgment and order dated 21-12-2017 in WC No. 22331/2016 21-12-2017 in WC No. 48530/2016 21-12-2017 in WC No. 22329/2016 passed by the High Court Of Judicature At Allahabad)

M/S PHENIL SUGARS LIMITED

Petitioner(s)

VERSUS

CO OPERATIVE CANE DEVELOPMENT SOCIETY LTD. & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.121408/2019-CONDONATION OF DELAY IN FILING and IA No.121413/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.121416/2019-EXEMPTION FROM FILING O.T. and IA No.121412/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 121408/2019 - CONDONATION OF DELAY IN FILING

IA No. 137453/2019 - EX-PARTE STAY

IA No. 121413/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 137456/2019 - EXEMPTION FROM FILING O.T.

IA No. 121416/2019 - EXEMPTION FROM FILING O.T.

IA No. 121412/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 32225-32227/2018 (XI)

Date : 03-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Sanjeev Kumar Singh, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Shighra Kumar, Adv.
Mr. Bhishm Pratap Singh, Adv.
Mr. Devansh Shekhar, Adv.
Ms. Subasri Jaganathan, Adv.

Mr. Manish K. Bishnoi, AOR
Mr. Narinder K Verma, Adv.
Mr. Hitesh, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Rohit K. Singh, AOR

contd..

Mr. Vijay Kumar, Adv.
Mr. Aviral Saxena, Adv.
Ms. Surbhi Guleria, Adv.

UPON hearing the counsel the Court made the following

O R D E R

At the request of learned counsel appearing for the
State, adjourned by two weeks.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)